

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO.1719**  
TO BE ANSWERED ON 10.03.2017

**ADOPTION SYSTEM**

1719: SHRI G. HARI:

Will the Minister of Women and Child Development be pleased to state:

- (a) whether very few children are brought into the adoption system of the Government through clinics despite tens of thousands of children are born to unwed mothers and if so, the details thereof;
- (b) whether currently 13000 parents have registered with Central Adoption Resource Authority and as against this number only 3011 children were given for adoption in 2015-16 and if so, the facts thereof;
- (c) whether a very large number of children often born to unwed mothers or parents not desiring a child are put into the illegal system of adoption; and
- (d) if so, the steps proposed to be taken up by the Government to curb the same?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI KRISHNA RAJ)

- (a): No such data is maintained in the Ministry of Women and Child Development.
- (b): The Central Adoption Resource Authority (CARA) has reported that as on 6<sup>th</sup> March, 2017 13695 numbers of parents are registered on Child Adoption Information and Guidance System. During the year 2015-16, 3677 children have been placed in adoption (both in-country and inter-country). The number of adoptions of orphan/abandoned/surrendered children depends on admission of such children in the Specialized Adoption Agencies and Child Care Institutions (CCIs) and their being declared legally free by Child Welfare Committees as per provisions of Juvenile Justice (Care and Protection) Act, 2015 (JJ Act).
- (c): As per information provided by CARA no such data is maintained by them.
- (d): Section 32 of the JJ Act provides mandatory reporting of child found separated from guardian by any individual or a police officer or any functionary of any organization or a nursing home or hospital or maternity home within 24 hours to the Childline Services or the nearest police station or to a Child Welfare Committee or to the District Child Protection Unit, or hand over the child to a CCIs registered under this Act. Non-reporting is a punishable offence under Sections 33 & 34 of the Act.

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